

### RULES REGARDING PROCEDURE TO BE FOLLOWED BY THE MINES TRIBUNAL, 1950

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# <u>1.</u>.:-

The Mines Tribunal shall follow such procedure as is consistent with justice, equity and good conscience.

## <u>2.</u> . :-

The Tribunal shall have all the powers of a Civil Court under the Code of Civil Procedure 1908, for the purpose of taking evidence on oath (which such Tribunal is hereby empowered to administer) and of enforcing the attendance of witnesses and compelling the production of documents and material objects and the Tribunal shall be deemed to be a Civil Court for the purposes of Section 195 and Chapter XXXV of the Code of Criminal Procedure,1898.

#### <u>3.</u>.:-

The Tribunal shall follow in regard to the apportionment of costs the same principles as laid down in Section 35 of the Code of Civil Procedure, 1908.

#### <u>4.</u>.:-

(1) If any person other than a Government servant is appointed to be a member of the Tribunal he shall be entitled to such fees as the State Government may fix.

(2) The fees fixed under sub-rule (1) shall be costs in the proceedings of the Tribunal.